

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

24/ND/08

In the matter of :

Ms. Veena Gupta

Vs.

Standard Portfolios (P) Ltd & Ors.

.. PETITIONER

.. RESPONDENT

SECTION

Under Section 397/398

Order delivered on 14.11.2019

Coram :

Sh. Ch. Mohd. Shareif Tariq ,

Hon'ble Member (Judicial)

Shri K.K. Vohra,

Hon'ble member (Technical)

For the Petitioner /Op. Creditor :-

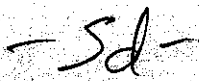
For the Respondent/Corporate Debtor :

For the Intervener

:

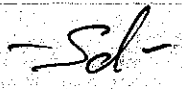
ORDER

At the request of the parties, the matter is adjourned to 22.11.2019.



(K.K. VOHRA)
MEMBER (TECHNICAL)

Surjit



(CH. MOHD. SHAREIF TARIQ)
MEMBER (JUDICIAL)